

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S.Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

Thursday, this the 27th day of August, 2020

E. Bail No.560/2020

Selvaraj, 51/2020,
S/o.Arumugam,
South Street, Venbavur Village,
Veppanthattai Taluk,
Perambalur District.

... Petitioner/Accused.

-vs-

Represented by the Sub-Inspector of Police,
Kai-Kalathur P.S.
Cr.No.302/2020.
Offence U/S.379 IPC r/w Section 21(1) Mines and Minerals (Development &
Regulation) Act, 1957.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of e-bail by Thiruvargal.P.Karunanithi and S.Durai, Advocates for the petitioner and the Public Prosecutor for the State and upon hearing for them, this Court has delivered the following...

ORDER

This petition has been filed U/S.439 of Cr.P.C.for grant of bail to the petitioner for the offence U/S.379 IPC r/w Section 21(1) Mines and Minerals (Development & Regulation) Act, 1957.

2. The learned Counsel for the petitioner stated in the petition that the alleged date of occurrence on 23.08.2020 and FIR was registered on the same day and the petitioner was remanded on 23.08.2020 and he is innocent and he has not committed any such alleged offence and he has been falsely implicated in this case and investigation has been completed and he is having health issues and if he is

released on bail, he will be ready to furnish sufficient sureties and he will abide the conditions which are imposed by this Court and he will not abscond or tamper the witness or evade justice in any manner and he undertake to pay the court fee and he has not filed any bail application before the Hon'ble High Court of Madras and hence the accused is seeking for bail.

3. The petitioner's Counsel argued that function is fixed on Sunday due to heavy rain, he was taking some gravel to stop the water in front of the house. The police has falsely stated that he was thefted the sand. Considering the bail application he was already in judicial custody for the past 5 days. The learned Public Prosecutor has stated that the VAO arrested the accused along with property, only the sand has been thefted and the value is Rs.4,000/-. Investigation is earlier stage. Considering the arguments of the Counsels, this Court granting bail to the petitioner on conditions:

Accordingly, the petitioner/accused is ordered to be released on bail and executing a bond for a sum of Rs.10,000/- with one blood surety and one ordinary surety for a likesum, to the satisfaction of this Court and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and this Court may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner/accused shall signed before the respondent police weekly once on every Monday at 10.00 a.m. for the period of 2 months.

(c) the petitioner/accused shall not tamper with evidence or witness either during investigation or trial.


(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, this Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by this Court himself as laid down by the Hon'ble Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC



Pronounced by me in open Court, this the 27th day of August, 2020.


Principal District and Sessions Judge,
Perambalur.

Copy sent through e-mail:

1. The Public Prosecutor, Perambalur.
2. The Inspector of Police, Kai-Kalathur P.S.
3. The Advocate for the petitioner.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S.Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

**Thursday, this the 27th day of August, 2020
E. Bail No.563/2020**

Bakkiyaraj, 34/2020, (A-2),
S/o.Palanisamy,
Ramalingapuram Village,
Alathur Taluk,
Perambalur District.

... Petitioner/Accused.

-vs-

Represented by the Sub-Inspector of Police,
Kunnam P.S.
Cr.No.1050/2020.
Offence U/S.294(b), 324 and 506(ii) IPC.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of e-bail by Thiruvallargal.S.Vijayakumar and K.Arulraj, Advocates for the petitioner and the Public Prosecutor for the State and upon hearing for them, this Court has delivered the following...

ORDER

This petition has been filed U/s.438(ii) Cr.P.C. for relaxation of conditions.

2. The learned Counsel for the petitioner submitted that this Court has already granted anticipatory bail in E.Bail No.458/2020, dated 04.08.2020 with conditions that the petitioner shall appear and sign before the respondent police daily at 10.00 a.m. until further orders and he is complying the conditions from 07.08.2020 to till date without fail and undertake to pay the court fee and he is very poor and daily wages. Hence the condition may be relaxed.

3. The petitioner's Counsel argued that the petitioner is obeying the conditions for the past 20 days regularly.

4. The learned Public Prosecutor has stated that the petitioner is obeying the conditions for the past 20 days and first stage of investigation was completed.

5. Heard both sides.

6. A careful perusal that the petitioner is obeying the condition for the past 20 days. The learned Public Prosecutor stated that first stage of investigation was completed. Considering the same, condition is relaxed.

Proounced by me in open Court, this the 27th day of August, 2020.



20/8/2020
Principal District and Sessions Judge,
Perambalur.

Copy through e-mail:

1. The Judicial Magistrate No.II, Perambalur.
2. The Public Prosecutor, Perambalur.
3. The Sub-Inspector of Police, Kunnam P.S.
4. The Advocate for the petitioner.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

**Thursday, this the 27th day of August, 2020
E. Bail No.564/2020**

1. Duraimurugan, 38/2020,
S/o.Natarajan.

2. Deepa, 26/2020,
W/o. Duraimurugan.
Both are residing at
Sathanur Village,
Alathur Taluk,
Perambalur District.

... Petitioners/Accused.

-vs-

Represented by the Sub-Inspector of Police,
Maruvathur P.S.
Cr.No.742/2020.

... Respondent/Complainant.

Offence U/S.294(b), 324, 506(ii) of IPC and Section 4 of TNPWH Act, 2002.

This petition coming on this day before me for order in the form of e-bail by Thiru.M.Nallusamy, Advocate for the petitioners and the Public Prosecutor for the State, upon hearing for them, this Court has delivered the following...

ORDER

This petition has been filed U/s.438(ii) Cr.P.C. for relaxation of conditions.

2. The learned Counsel for the petitioners submitted that this Court has already granted anticipatory bail in E.Bail.No.103/2020, dated 01.06.2020 with conditions that the petitioners are appear and sign before the respondent police weekly once at 10.00 a.m. until further orders and condition relaxation petition was filed, the condition was relaxed for 3rd and 4th petitioners only and the petition is dismissed for these petitioners in E Bail No.355/2020, dated 17.07.2020. Now they have come forward with this petition to seek condition relaxation for the reason that they are complying the condition from 15.06.2020 to till date without fail and they

are very poor and daily wages and undertake to pay the court fee as and when asked by this Court.

3. The petitioners Counsel argued that the petitioners are obeying the conditions for the past 2-1/2 months.

4. The learned Public Prosecutor has stated that the petitioners are obeying the conditions for the past 9 weeks and final report yet to be filed.

5. Heard both sides.

6. A careful perusal that the petitioners are obeying the condition for the past 9 weeks. The learned Public Prosecutor stated that final report yet to be filed. Considering the same, condition is relaxed.



Done by me in open Court, this the 27th day of August, 2020.

27/8/2020
Principal District and Sessions Judge,
Perambalur.

Copy sent through e-mail:

1. The Judicial Magistrate No.II, Perambalur.
2. The Public Prosecutor, Perambalur.
3. The Inspector of Police, Kunnam P.S.
4. The Advocate for the petitioner.